



2026:AHC:6665

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 56 of 2026

Narendra Pal And 13 Others

.....Petitioner(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Petitioner(s)	:	Syed Wajid Ali
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Syed Wajid Ali, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioners is that they have been working since the date of their engagement as Senior Collection Amin in different Tehsils of District Saharanpur with artificial breaks. A selection committee was constituted for providing regular appointment on the post of Senior Selection Amin on the basis of seniority, eligibility and regularization earmarked under the Uttar Pradesh Collection Amin Service Rules, 1974 and the meeting was convened on 29.08.2025. According to the writ petitioners since they have cross 45 years, thus, recommendation was made for regularization on 30.08.2025.

3. Prayer in the present petition is for taking a final decision.

4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by Principal Secretary (Revenue), Anubhag-7, Lucknow.

5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the sole respondent, Principal Secretary (Revenue), Anubhag-7, Lucknow by **22.01.2026**. Thereafter, the sole respondent shall decide the claim of the writ petitioner within a period of six weeks.

January 9, 2026
Rajesh

(Vikas Budhwar, J.)